

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 21<sup>st</sup> OF FEBRUARY, 2024**

**WRIT PETITION No. 3153 of 2024**

**BETWEEN:-**

**SMT. LALITA BAI W/O SHRI HARI KOLHE, AGED ABOUT  
60 YEARS, OCCUPATION: PERMANENT EMPLOYEE R/O  
HOUSE NO. 8/21, WARD NO. 44, LALBAGH MILL AREA,  
BURHANPUR, DISTRICT BURHANPUR (MADHYA  
PRADESH)**

**.....PETITIONER**

***(BY SHRI SANKET CHOUDHARY - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH ITS  
PRINCIPAL SECRETARY TRIBAL WELFARE  
DEVELOPMENT DEPARTMENT VALLABH  
BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. THE COMMISSIONER TRIBAL WELFARE  
DEPARTMENT DISTRICT BHOPAL (MADHYA  
PRADESH)**
- 3. THE COLLECTOR TRIBAL WELFARE  
D E P A R T M E N T BURHANPUR DISTRICT  
BURHANPUR (MADHYA PRADESH)**
- 4. THE ASSISTANT COMMISSIONER TRIBAL  
WELFARE DEPARTMENT DISTRICT BURHANPUR  
(MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)***

*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

Petitioner's only contention is that his representation (Annexure P-4) is

already pending and therefore, it is prayed that the said representation may be directed to be considered and decided.

In view of the above, it is directed that if the petitioner files a fresh representation to the respondent No.4 - Assistant Commissioner, Tribal Welfare Department, Burhanpur within a period of fifteen days from today, the said authority shall consider and decide such representation within a period of sixty days therefrom by a speaking order in accordance with law. It is made clear that this Court has not expressed any opinion on the merits of the case.

In the above terms, the petition is disposed of.

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**(VIVEK AGARWAL)**  
**JUDGE**